



## **The Haryana Repealing Act, 2022**

Act No. 19 of 2022

**DISCLAIMER:** This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

**PART - I****HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 19th April, 2022

**No. Leg. 19/2022.**— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 31st March, 2022 and is hereby published for general information:-

**HARYANA ACT NO. 19 OF 2022****THE HARYANA REPEALING ACT, 2022****AN****ACT***to repeal certain enactments..*

Be it enacted by the Legislature of the State of Haryana in the Seventy-third Year of the Republic of India as follows:-

1. This Act may be called the Haryana Repealing Act, 2022. Short title.
2. The enactments specified in the Schedule are hereby repealed: Repeal of certain enactments.  
Provided that any claim of the refugee which is pending or which may arise after passing of this Act, shall not be affected and shall continue to be governed by the concerned law.
3. The repeal by this Act of any enactment shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to; Savings.

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

**SCHEDULE****Repeals**

(see section 2)

Serial number	Name of the Act	Act number and year
1	2	3
1.	The Haryana Riverain Boundaries Act, 1899	Punjab Act 1 of 1899
2.	The Colonization of Government Lands (Haryana) Act, 1912	Punjab Act 5 of 1912
3.	The Haryana District Boards (Tax Validating) Act, 1927	Punjab Act III of 1927
4.	The Haryana Relief of Indebtedness Act, 1934	Punjab Act VII of 1934
5.	The Haryana Copying Fees Act, 1936	Punjab Act 5 of 1936
6.	The Haryana Restitution of Mortgaged Lands Act, 1938	Punjab Act 4 of 1938
7.	The Haryana Jagirs Act, 1941	Punjab Act V of 1941
8.	The Haryana Local Authorities (Restriction of Functions) Act, 1947	East Punjab Act 9 of 1947
9.	The Haryana Extension of Limitation Act, 1947	East Punjab Act XVI of 1947
10.	The Haryana Refugees Rehabilitation (Loan and Grant) Act, 1948	East Punjab Act 2 of 1948
11.	The Haryana Refugees (Registration of Claims) Act, 1948	East Punjab Act 8 of 1948
12.	The Haryana Refugees Registration of Land Claims Act, 1948	East Punjab Act XII of 1948
13.	The Haryana Refugees Rehabilitation (Buildings and Building Sites) Act, 1948	East Punjab Act 42 of 1948
14.	The Haryana Refugees Rehabilitation (House Building Loans) Act, 1948	East Punjab Act 43 of 1948
15.	The Haryana District Boards (Tax Validating) Act, 1955	Punjab Act 27 of 1955
16.	The Haryana Land Revenue (Special Assessments) Act, 1955	Punjab Act 6 of 1956
17.	The Ambala District Board Tax Validating Act, 1956	Punjab Act 21 of 1956
18.	The Haryana Resumption of Jagirs Act, 1957	Punjab Act 39 of 1957
19.	The Haryana Land Revenue Special Assessment (Exemption) Act, 1962	Punjab Act 7 of 1962

BIMLESH TANWAR,  
ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA,  
LAW AND LEGISLATIVE DEPARTMENT.